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LOK SABHA

Friday, July 4, 1980/Asadha 13, 1902 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Proposal to Print Prices on all Types of Cloth

*385. KUMARI KAMLA KUMARI: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government propose to have the prices on all types of cloth as fixed by Government printed by mills on the cloth to check the price rise of cloth; and
 - (b) if not, the reasons thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). A statement is laid on the Table of the House.

Statement

Government does not fix prices in respect of all varieties of cloth. In respect of controlled cloth only, consumer prices have been fixed by Government and are required to be printed on every metre of the cloth.

Under the Voluntary Cheap Cloth Scheme, consumer prices are required to be printed on every metre. In determining this consumer price, the trade margin should not exceed 25 per cent.

In respect of cloth not covered by the Controlled Cloth Scheme or the 1071 LS-1.

Cheap Cloth Scheme, the mills are required to stamp ex-mill prices. The scheme of stamping of consumer prices on such cloth was tried in 1976 and abandoned in 1977. It was then replaced by the present scheme of stamping of ex-mill prices.

कृमारी कमला कृमारी: क्या संत्री महो-दय यह बताने की कृपा करने कि इस प्रकार के सभी कपड़ों पर कुछ कम कीमत लगाई जा सके, जिस से गरीब जनता का उद्धार हो सके?

SHRI PRANAB MUKHERJEE: It is our constant effort to reduce the prices not merely on cloth but on all items.

SHRI JAMILUR RAHMAN: I would like to know from the hon. Minister whether there have been reports and cases with regard to the prices which are printed on the cloth that is being sold in the market, all over the district or all over the State where they charge much higher prices than the printed prices; if so, what action Government has taken to curb such malpractices and blackmarketing in the prices?

SHRL PRANAB MUKHERJEE: So far as malpractices are concerned, various State laws are there and State enforcement machineries are there to take care of it. But in regard to prices, as I have mentioned in the text of my reply, on two types of cloth—controlled cloth and the cheap variety of cloth—we are printing the consumer prices.

SHRI JAMILUR RAHMAN: They charge much higher prices than the prices printed on the cloth, whatever may be the cloth, whether it is a

saree or a long cloth or a dhoti. Whether such reports have come to the notice of the Government or not?

Oral Answers

PRANAB SHRI MUKHERJEE: Whenever such malpractices brought to the notice of the Government, various State laws are there to tackle the problems and to take appropriate action.

MR. SPEAKER: Are they put to use?

SHRI JUMILUR RAHMAN: That is the point.

SHRI PRANAB MUKHERJEE: Under the Essential Commodities Act, a large number of cases have been registered.

SHR! NIREN GHOSH: This is happening not only in one State but throughout the country. Whatever the prices are stamped there, as the hon. member says, everywhere in the market, higher prices are being charged. Has he been repeatedly bringing it to the notice of the State Governments about this state of affairs and what action the various States have taken? Secondly, why this abnormal quota is being given for the production of this type of cloth only to the National Textile Corporation. The result that the National Textiles Corporation loses. On the contrary, the private sector is being allowed to produce finer varieties and make abnormal profits. Will there be a change of policy?

SHRI PRANAB MUKHERJEE: So far as the change of textile policy is concerned, I cannot answer this during the Question Hour, but in regard, to implementation of various such as the Essential Commodities Act, the Standards of Weights and Measures, the Package Commodities Rules 1977, these are methods which under the State Government control. As I have mentioned, a large number of cases are prosecuted under these Acts and various other Acts are also

there for which the State Governments are responsible to implement it.

SHRI NIREN GHOSH: I seek your protection.

I said that National Textiles Corporation is being made to incur losses. Private Sector producing finer varieties are making abnormal profits. Is the Government considering whether it will see to it that larger quota of this cheap type of cloth is produced by the private sector which is being produced by the National Textiles Corporation?

SHR! PRANAB MUKHERJEE: far as the quota of controlled cloth is concerned. it is known to the hon. Member that 400 million metres is the annual production target. Entire quota is being produced by the N.T.C. So far as production of cheap cloth is concerned, there is a volumtary agreement between the Private Sector and others. There is no statutory control over it. But what should be the policy and what should be the fixation of quantum, that cannot reply on the floor of the House now. It is a matter which has to be looked into.

श्री छांगर राम: मंत्री जी की तरफ से जो ब्यौरा पटेल पर रखा गया है, उसमे यह बताया गया है कि दो तरफ के कपड़े हैं--एक कंट्रोल्ड क्लोथ और दूसरा दूसरो प्रकार का जो वंट्रोल्ड क्लाथ नहीं होता। जो कटोल्ड क्लोथ नहीं है उस पर भी उप-भोक्ता कीमतें छापना 1976 में शुरु किया गया था लेकिन इसे 1977 में बंद कर दिया गया । क्या मंत्री जी सभी प्रकार के कपड़ों पर उपभोक्ता कींमतें छापने की यो-जना जैसी कि 1976 में शुरू की गयी थी और जिसे 1977 में बंद कर दिया गया था पन: चलायों गे और सभी प्रकार के कपड़ी पर कीमतें छापने की व्यवस्था करेंगे?

SHRI PRANAB MUKHERJEE: is true that in 1976 even the consumer prices were printed on all sorts But the system was discontinued in 1977. It is a matter to be considered. I welcome the suggestion which the hon. Member has given. But I cannot reply this point immediately.

भी नवल कियोर भर्मा : अध्यक्ष जी. अभी मंत्री जी ने सवाल के जवाब में कहा कि कंट्रोल के कपड़े पर कीमतें छापी जाती हैं। में आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि क्या एन. टी. सी. कट्टोल का कपड़ा बनाने में एक रुपये पर मीटर का घाटा होता है? 1977 तक जो प्राइवेट मिलें थीं वे भी मोटा कपडा बनाती थी , और उस नीति को 1977 के बाद बदल दिया गया। इससे प्राइवेट संक्टर की बहुत फायदा हो रहा है और एन.टी.सी. को लास हो रहा है। क्या मंत्री जी इस पर विचार करेंगे कि एन. टी. सी. का घाटा कम करने के लिए वे प्राइवेट संकटर की मिलों को भी मोटा कपड़ा बनाने के लिए कहरें? क्या व एसी व्यवस्था करने पर विचार कराँगे ?

MR. SPEAKER: This is a suggestion.

SHRI PRANAB MUKHERJEE: So far as the suggestion of the hon. Member is concerned, I have already replied to that. One point—I may inform the hon. Member that N.T.C. has been losing from the very beginning. A plus point of N.T.C. is that since the sick mills have been taken over—it has started reducing the losses.

Complaints against Sudershan Chit Scheme, Bombay

*386. SHRI K. LAKKAPPA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have received complaints against Sudershan Chit Scheme of Bombay for misappropriating about Rs. 40 crores belonging to General Public;
 - (b) if so, full details thereof;
- (c) what action Government propose to take in getting back the money of the general public; and

(d) what action is proposed against Sudershan Chit Scheme?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): A statement is placed on the Table of the House.

statement

- (a) and (b). Complaints have been received from the chit subscribers alleging delay in payment of prize money. Representations have also been received from the employees unions of the company alleging, interalia, delay in the disbursement of prize amount, mis-appropriation of subscription moneys, victimisation of employees etc. by the company.
- (c) and (d). In view of the complaints against the company the department of Company Affairs ordered an inspection of its books and accounts under Section 209A of Companies Act, 1956. At present neither the Government nor Reserve Bank have statutory powers to compel such defaulting companies to pay the prize money to individual subscribers and the affected parties can only go to a court of law for the enforcement of their contractual rights. The Central Government is considering the enactment of an All India Act for the regulations of conventional chit fund business.

SHRI K. LAKKAPPA: In country, fraudulent transactions going on very freely and one Nambiar has written an article. would like to quote it as it is very relevant, in view of the extent of involvement of fraud, which is more than Rs. 100 crores. Of course. the Minister has admitted it This chit fund is only another form of cheat fund. By their fraudulent transactions they are completely cheating the public in the streets, gullies, towns and villages in all parts of the coun-Crores of rupees have swindled by this company and it has been rightly admitted. I would like to know from the hon. Finance Minister whether the Finance Ministry is aware of the modus operandi of these